

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 424
IB/460/ND/2020

IN THE MATTER OF:

| | | |
|------------------------------------|-----|------------|
| M/s. KDH Travels Pvt. Ltd. | ... | Applicant |
| Versus | | |
| M/s. India Sports Flashes Pvt. Ltd | ... | Respondent |

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|----------------------|---|---|
| For the Applicant | : | |
| For the Respondent 2 | : | Mr. Mohd. Asif, Adv. in IA No. 4158/2022 |
| For the RP/Applicant | : | Mr. Prabhat Ranjan Singh, Adv. in All IAs |
| For the Respondent | : | Mr. Ashutosh Paliwal, Mr. Raman Raheja, Advs. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)